

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SE) SAKET COURTS, NEW DELHI.

ORDER NO. 144 DATED 29.1.16

In pursuant of Delhi High Court Order no. 04/DHC/GAZ./G-1/VI.E.2(A)/2016 dated 25.01.2016, the following cases fixed for 30.01.2016 mentioned in column no. 3 pending in the court mentioned in the column no. 2 are hereby withdrawn and assigned to the court mentioned in the column no. 4 for disposal in accordance with the law:

(1)	(2)	(3)		(4)
SI. No.	Name of the transferor court	Case No.	Title of the case	Name of the Transferee Court
1	Ms. Sunena Sharma, ADJ-03	CS/67/2015	M/s ADITYA INFOTECH LTD VS RAKESH THAKUR & ORS.	Ms. Neelofer Abida Parveen, ADJ-04,
		CS/170/2015	LILA SHARMA VS PREM ISRANI & ORS	
		CS/134/2015	INDER SAIN VS SONALI SINGHAL AND ANR.	
		RCA/24/2015	SHANKAR NAIDU VS. GARUN KUMAR CHATURVEDI	
2	Sh. Balwant Rai Bansal, ADJ-02	CS 312/2015	M/S FRIENDS TEXTILE INDUSTRIES VS. M/S GALAXY ELEGANT FASHIONS PVT. LTD.	Ms. Neelofer Abida Parveen, ADJ-04
		CS 229/2015	NUBERG ENGINEERING LIMITED VS SURYA AIR PRODUCTS PVT. LTD.	Sh. Anil Antil, ADJ-05
		CS 634/2015	M/S SK ENGINEERS VS. M/S HANJER BIOTECH ENERGIES PVT. LTD. & ORS.	
3	Sh. Lalit Kumar, ADJ-01	CS/76/2014	ARCHNA MIRGAN & ORS. VS. BIMLA DEVI & ORS.	Ms. Neelofer Abida Parveen, ADJ-04
		CS /105/2014	M/S MAHARAJA WHITELINE INDUSTRIES (P) LTD. VS. M/S MAHAL AKSHMI DISTRIBUTOR	Sh. Anil Antil, ADJ-05
		CS/228/2015	DELHI GUJARATFLEET CARRIERS PVT. LTD. VS. M/S DIAMOND ENTERTAINMENTTECHNOLOGIES PVT. LTD. AND ANR.	
		CS/77/2014	KUBER SARAOGI VS. M/S TOPSY & ANR.	
		CS/108/2015	DAYA RAM VS. BHRAHAM PRAKASH AND ORS.	

Note:-

1. If any concerned case has been left in the column no. 3, same be also transferred to the transferee court.
2. The case in which Judgement/Order on sentence have already been passed and the same is fixed for misc. purpose or other any purpose will not be transferred.
3. Presiding Officers shall ensure that the cause list of the transferred cases are affixed on the notice board on daily basis outside the transferee and transferor courts so as to avoid inconvenience to the litigants and lawyers.

R. Kiran Nath
(R. KIRAN NATH) 29/1/16
District & Sessions Judge (SE)
Saket Courts, New Delhi.

No. Judl./Cases Transfer/F.53/SE/Saket/2016/ 1708-1718

New Delhi, Dated 30/01/16

Copy forwarded for information and necessary action:

1. The Concerned Judicial Officer of South-East District, Saket Courts Complex, New Delhi
2. PS to District & Sessions Judge, South-East District, Saket Courts Complex, New Delhi
3. The Incharge/PRO, Facilitation Centre, Saket Courts, New Delhi
4. The Secretary, Bar Association, Saket Courts Complex, New Delhi
5. The Website Committee (English/Hindi) to notify the order on website of Saket Courts immediately.

Bimla Behl
Branch Incharge/Judicial Branch (SE)
Saket Courts Complex, New Delhi